

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.610/MP/2020

- Subject : Petition under Sections 63 and 79(1)(c) and (d) of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for relief under Force Majeure (Article 11) and Change in Law (Article 12) of Transmission Service Agreement dated 19.11.2014 for Transmission System Strengthening associated Vindhyachal-V.
- Date of Hearing : 17.9.2021
- Coram : Shri P. K. Pujari, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Powergrid Jabalpur Transmission Limited (PJTL)
- Respondents : Maharashtra State Electricity Distribution Company Limited (MSEDCL) and 8 Ors.
- Parties Present : Shri M. G. Ramachandran, Sr. Advocate, PJTL
Shri Shubham Arya, Advocate, PJTL
Ms. Ranjitha Ramachandran, Advocate, PJTL
Shri Ravi Prakash, Advocate, MSEDCL
Ms. Perna Gandhi, Advocate, MSEDCL
Shri Rahul Sinha, Advocate, MSEDCL
Shri V. C. Sekhar, PJTL
Shri Burra Vamsi Rama Mohan, PJTL
Shri Prashant Kumar, PJTL
Shri Arjun Malhotra, PJTL
Shri Amit Bhargava, PJTL
Shri Mani Kumar, PJTL

Record of Proceedings

Case was called out for virtual hearing.

2. The learned senior counsel for the Petitioner circulated note of arguments and made detailed submission in the matter. The learned counsel for the Respondent, MSEDCL also made his submission by referring to the reply filed by the Respondent.

3. Based on the request of learned senior counsel for the Petitioner, the Commission permitted the Petitioner to file the note of arguments along with judgments as relied upon within two days with copy to the Respondents.

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**